GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA STARRED QUESTION NO. 104 ANSWERED ON 31.07.2024

Examinations conducted by blacklisted companies.

104.# SHRI SANJAY SINGH:

Will the Minister of EDUCATION be pleased to state:

- (a) whether it is a fact that during the last three years, tenders for conducting various recruitment examinations of Central and State Governments in the country were given to such a company that was already dubious, if so, the details thereof;
- (b) the number of such examinations in which the incidents of paper leak were reported and blacklisted companies were awarded tenders during the said period; and
- (c) the details of such companies who were given tender by NTA for conducting the examination that were already dubious in one or other cases during the said period?

ANSWER

MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN)

(a) to (c): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (C) IN RESPECT OF RAJYA SABHA STARRED QUESTION NO. 104 FOR REPLY ON 31.07.2024 REGARDING "EXAMINATIONS CONDUCTED BY BLACKLISTED COMPANIES." ASKED BY # SHRI SANJAY SINGH, HON'BLE MEMBER OF PARLIAMENT

(a) to (c):

- Competitive Examinations are conducted by different Central & State Government Agencies.
 The examinations are conducted in both Computer Based Test (CBT) mode and Pen-and-Paper (OMR) mode.
- Considering the sensitivity involved in competitive examinations, Examination conducting
 Agencies deploy various operational and security measures for smooth and fair conduct of
 examinations. Such measures involve engagement of specialized/experienced agencies for
 providing services like capturing of Biometric, frisking, CCTV surveillance, Al analytics with a
 view to identify any potential impersonation, Exam delivery etc.
- National Testing Agency (NTA) was established in 2018 as a specialized body to conduct examinations for entrance to Higher Education Institutions. Since its inception, NTA has conducted over 240 examinations involving more than 5.4 crore students.
- As informed by the NTA, work is awarded to different agencies in accordance with the terms and conditions as specified in the Work Order/Agreement/Tender Document. Blacklisted firms are not eligible to apply for work in NTA
